

63. TA-060/00002/14
(CWP No. 3141/14)

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(Ashwani Kaushik Vs. U.O.I)

21.02.2014

Present: None for the parties.

1. This case has been received on transfer in terms of order dated 17.12.2013 passed by learned Single Judge of the Hon'ble High Court of Punjab and Haryana in CWP No. 3141/2014 for the reason that the matter lies under the domain of this Tribunal.
2. Issue notice to the parties returnable for 31.03.2014.


(SANJEEV KAUSHIK)
MEMBER (J)

'jk'

Notice issued on 20/2/14.

Service is complete to
R-2 and R-3 Pl.



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CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH

1. T.A. No.060/00002/2014 (CWP No.3141/2003)

ASHWANI KAUSHIK

.....**APPLICANT**

VERSUS

UNION OF INDIA & ORS.

.....**RESPONDENTS**

31.03.2014

Present: Mr. P.M.Kansal, proxy for Mr. J.P. Rana, counsel for the applicant.
Mr. K.B.Sharma, proxy for Mr. D.R.Sharma, counsel for the respondents.

1. Learned proxy counsel for the applicant states that he is authorized by Mr. J.P.Rana, learned counsel for the applicant to withdraw the present T.A.
2. Allowed accordingly.

(DR. BRAHM A. AGRAWAL)
MEMBER (J)

(RAJWANT SANDHU)
MEMBER (A)

'sv'